NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 172/(MAH)/2017 M. A. No. 37/2018

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018

NAME OF THE PARTIES:

SBI Global Factors Ltd.

V/s.

Sanaa Syntex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

RAM KANDONAD RP

2. Shubhabrata Juris Corb
Chakrahorty adv. RP.

3) Nilofee Shaikh Applicants

What

ORDER MA 18/2017 in TCP 172/I&BC/NCLT/MB/MAH/2017

- Miscellaneous Application bearing No. MA 18/2018 represented by Learned Representative of the Insolvency Professional Mr. Ram R Kanoongo and referred the Prayers as under:-
 - " (a) Grant an extension of 90 days for completion of the Corporate Insolvency Resolution Process in relation to the Corporate Debtor and extend the completion date of the corporate insolvency resolution process from 18th February, 2018 to 19th May, 2018.
 - (b) Direct the Promoters/Directors of the Respondent Company/Corporate Debtor to comply with the instructions of the Applicant and cooperate in the corporate insolvency resolution process of the Corporate Debtor."

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(Contd....2.)

Considering the facts narrated, directions are given as under:-

- (a) As prayed for, an extension of 90 days for completion of the Corporate Insolvency Resolution Process on or before 19.05.2018 be completed. Directed to submit the Report.
- (b) Directed the Directors and office bearers of the Corporate Debtor to fully cooperate with the Insolvency Professional by supplying requisite information, Accounts Books, Bank details and other information required for completion of Resolution Process. M.A. Allowed.
- (c) In case of default continues of non-submission of information by the Directors, be present personally on the next date of hearing.
- 2. Adjourned to **30.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 10.01.2018

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Sd/-

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M.K. SHRAWAT Member (Judicial)